

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-345(ND)/2017

IN THE MATTER OF:

M/s. Kay Bee Foundry Services (P) Ltd.

.. PETITIONER

Vs.

TL Steel and Energy Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 03.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/Applicant : Mr. Jay Savla, Advocate
Mr. Prabhat Chaurasia, Advocate

For the Respondents : Mr. Rohit Rathi, Advocate
Mr. Rahul Totala, Advocate

ORDER

Learned Counsels for the parties are present. It is represented by both the parties that the matter has been settled out of Court in terms of the settlement agreement entered between the parties. In the circumstances, the petitioner seeks to withdraw this petition.

Taking into consideration the representation of the petitioner, the petition is dismissed as withdrawn.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.11.2017